

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1917
ANSWERED ON:14.03.2002
LNG TO STATE GOVERNMENTS .
PUTTASWAMY GOWDA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether many States have urged the Union Government for making available LNG to enable them to set up LNG based Central Generating Stations during the last two years;
- (b) if so, the details thereof, State-wise year-wise;
- (c) whether the Government have accepted in principle to provide sufficient LNG to State Governments which have sent proposals to set up LNG based Central Generating Stations;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINIS
PARLIAMENTARY AFFAIRS(SHRI SANTOSH KUMAR GANGWAR)

(a) to (e) Import of Liquefied Natural Gas (LNG) is on Open General License (OGL). There are various initiatives including private which have obtained approval of Foreign Investment Promotion Board (FIPB) for import of LNG to India and setting up LNG terminal with regasification facilities and distribution of regasified LNG to end consumers directly. A statement of such initiatives is enclosed at Annexure-I. The re-gasified LNG from the 5.0 million tonnes per annum (MMTPA) capacity and 2.5 MMTPA capacity LNG terminals proposed to be set up by Petronet LNG Limited at Dahej in Gujarat and Kochi in Karala respectively will be marketed to end consumers mainly through Gas Authority of India Limited.